

**GOVERNMENT OF INDIA  
TOURISM  
LOK SABHA**

UNSTARRED QUESTION NO:4090  
ANSWERED ON:26.08.2011  
FOREIGN TOURISTS  
Rajaram Shri Wakchaure Bhausahab

**Will the Minister of TOURISM be pleased to state:**

- (a) the State-wise details of the foreign tourists attacked/killed during the last three years till date;
- (b) whether such incidents have an adverse impact on inflow of tourists;
- (c) if so, the details thereof;
- (d) whether any directions have been issued to the State Governments;
- (e) if so, the details thereof;
- (f) whether the Government proposes to set up tourist courts for speedy disposal of cases related to tourists; and
- (g) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED)

(a) to (c): 'Public Order' and 'Police' are State subjects as per the Seventh Schedule of the Constitution of India. As such, the registration, investigation, detection and prevention of crime, including crime against foreign tourists is the primary responsibility of the State Governments/Union Territories.

Ministry of Tourism does not compile the data on crimes, including crimes against foreign tourists.

(d) & (e): To ensure safety and security of foreign tourists Ministry of Tourism has advised all the State Governments/Union Territory Administrations to deploy Tourist Police in the States/Union Territories. Some of the State Governments have deployed tourist police in one form or the other.

Further, the guidelines for formation of Tourist Security Organization (s) comprising ex-servicemen, formulated by the Ministry of Tourism, Government of India in consultation with the Ministries of Defence, Home and Directorate General of Resettlements have been forwarded to all the State Governments/UT Administrations.

In addition, the Union Ministry of Tourism along with stakeholders has adopted the Code of conduct for "Safe & Honourable Tourism" which is a set of guidelines to encourage tourism activities to be undertaken with respect for basic rights like dignity, safety and freedom from exploitation of both tourists and local residents in particular women and children.

(f) & (g): Presently there is no proposal under consideration of the Government for setting up of tourist courts for speedy disposal of cases related to tourists.